

File No.1-1175/FSSAI/Imports/2014  
**Food Safety and Standards Authority of India**  
(Imports Division)  
Ministry of Health and Family Welfare  
FDA Bhawan, Kotla Road, New Delhi – 110002

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**The 19<sup>th</sup> January, 2015**

**To**

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2. Shri. D.P. Guha, Authorized Officer (Kolkata) , Benfish Tower, 6th floor, 31 G N Block, Sector-V, Salt Lake, Kolkata- 700091, Telefax- 033-23580391 /23585625, E-Mail: [aokolkata@fssai.gov.in](mailto:aokolkata@fssai.gov.in)
3. Shri. Ais Kumar, Authorized Officer (Mumbai), 902, Hallmark Business Plaza, Opp. Gurunanak Hospital, Bandra (E), Mumbai-400051, Telefax- 022-22617672, 26420961, 27470708 , E-Mail: [aomumbai@fssai.gov.in](mailto:aomumbai@fssai.gov.in)
4. Shri. S.V. Thampy, Authorized Officer (Cochin), Malabar Road, North End, Willigton Island, Cochin-682009 , Kerala ,Telefax-0484-2666256 , E-Mail: [aocochin@fssai.gov.in](mailto:aocochin@fssai.gov.in)
5. Smt. K.K. Jitha, Authorized Officer (Chennai) C-1-D, Rajaji Bhawan, Basant Nagar, Chennai-600090 , Telefax- 044-24463569 , Tele Phone- 044-24912421, E-Mail: [aochennai@fssai.gov.in](mailto:aochennai@fssai.gov.in)

**Subject: Guidelines to all Authorized Officers on the imported food articles meant for 100% exports/re-export - reg.**

General guidelines were issued to all the Authorized Officers on 24.01.2014 regarding the treatment of imported food articles meant for export/ re-export, whereby it was advised that if an importer informed that the imported food article was meant for export or re-export, the import of such items be allowed without applying the conditions applicable for the import of food items meant for consumption in the domestic market. The Authorized officers were advised to bring this to the notice of Customs Authorities.

2. However, it has been reported that the Customs Authorities are still referring the consignments of food articles/ additives/ ingredients (meant for value addition for 100% exports) for testing such imported consignments qua the standards of the imported food meant for domestic consumption.

3. The issue has been examined and considered. It has been observed that the manufacturing of food products meant for 100% exports is undertaken by the food

manufacturing/ processing industry as per the standards and specific requirements of the importing entities/ countries. Further, such exports from India are allowed by the importing countries as per the standards, regulations and laws of the importing countries/ entities. Hence, there is no need to test such food articles/ ingredients on the same parameters which are applicable for the food being imported in the country for domestic consumption.

4. Accordingly, it has been decided that:

- (i) The food articles/ ingredients/ additives which are being imported by the manufacturers/ processors for their captive use/ production of value added products for 100% exports shall not be treated within the scope of the Food Import Clearance System (FICS) of FSSAI;
- (ii) The consignments of food items/ ingredients/ additives imported by the firms/ companies for use of their sister/subsidiary companies, subject to a defined relationship agreement between the two entities in this behalf, for 100% export production shall also not be treated within the scope of the Food Import Clearance System (FICS) of FSSAI;
- (iii) These guidelines will also apply to the re-imported food which is meant to be exported again.
- (iv) This dispensation will not be applicable in the case of trading entities, who do not import such items for their captive use, in view of the problems associated with traceability of the end-use of such items;
- (v) The importer would have to submit an undertaking/ declaration regarding the captive/ end use of the imported product to the Customs Department at the time of filing the bill of entry, declaring that the imported food article is meant to be used by the importer for 100% export or re-import of food for export again as the case may be, and that no part thereof will be supplied for domestic consumption.

5. These guidelines issue with the approval of the competent authority.

**Bimal Kumar Dubey**  
**Director (Imports)**

**Copy to:**

- (i) Shri Sandeep M. Bhatnagar, Joint Secretary (Customs), Room No. 156 B North Block, Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, New Delhi with the request to get these guidelines circulated to all the Customs Authorities at various ports of entries.

- (ii) Shri R.P. Singh, Director (Customs), Room No. 227-B, North Block, Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, New Delhi-110001. Tel. No. 2309 3908 Fax: 011-2309 2173, E-mail: [dircus@nic.in](mailto:dircus@nic.in) for kind information and further necessary action.

**Bimal Kumar Dubey**  
**Director (Imports)**

**Copy to the following for their kind information:**

1. PS to the Hon'ble Minister of Health & Family Welfare, Nirman Bhawan, New Delhi, for the kind information of Hon'ble Minister;
2. Secretary to Government of India, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi;
3. Secretary to Government of India, Department of Commerce, Ministry of Commerce & Industry, Udhog Bhawan, New Delhi with reference to the deliberations in the meeting held on 05.01.2015;
4. Secretary to Government of India, Ministry of Food Processing Industry, Panchsheel Bhawan, August Kranti Marg, Khelgaon, New Delhi;
5. Secretary to Government of India, Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Udhog Bhawan, New Delhi.
6. Sh. D. Selvakumar, Director, Prime Minister's Office, South Block, New Delhi.

**Bimal Kumar Dubey**  
**Director (Imports)**

**Copies for Internal Circulation:**

1. PS to Chairperson, FSSAI
2. PA to CEO, FSSAI,
3. IT Cell for publication on the website of the Authority

**Bimal Kumar Dubey**  
**Director (Imports)**